

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 47/93

Date of decision: 22.3.94

SMT. GANGA

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. J.P.S. Jain : Brief Holder for

Mr. W.S.S. Wales : Counsel for the applicant.

Mr. S.S. Hasan : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. This case is squarely covered by the judgment delivered by the New Bombay Bench in the case of Mrs. Evelyn Gracies Vs. The D.K.M., Central Railway, Bombay V.T. & Ors - O.A. No. 20/90 settled on 3.7.90. The applicant's husband resigned from the Railway service after completing a pretty long service, may be of 36 years of service. The applicant submitted this O.A. and prayed for the ex-gratia payment in Para 3-A of the petition. She has also prayed that the order dated 11.12.91(Annexure A-1) be quashed and the directions may be given for ex-gratia payment of pension.

3. The judgment of the New Bombay Bench of this Tribunal applies in the instant case and the applicant is entitled for the ex-gratia payment of Rs. 150/- per month as ex-gratia pension.

4. The order dated 11.12.91 (Annexure A-1) is set aside. The ex-gratia payment may be made from 13.6.88, the date on which the O.M. No. 4/1/87-P&PW(PIC) dated 13.6.88 was issued for the payment of ex-gratia payment and the payment should be made within two months from the date of the receipt of the copy of this order.

5. The O.A. is disposed of accordingly, with no order as to costs.

  
( D.L. MEHTA )  
Vice-Chairman